

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4937**

TO BE ANSWERED ON THE 23RD JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

DEFINITION OF TERRORISM

4937. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the definition of 'terrorism' and 'terrorist' according to the Government;

(b) the manner in which the Government defines an act of violence as an act of Terror;

(c) whether the Union Government/ State Governments have a laid down process or a procedure to classify an act of violence as an act of Terrorism and if so, the details thereof;

(d) the number of incidents of act of Terrorism that have taken place between 1.4.2009 and 30.6.2019; and

(e) the action taken by the Union Government/State Governments against the perpetrators of act of Terrorism between the above-mentioned dates along with the details in this regard, incident-wise and State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): 'Terrorist act' is defined under section 15 of the Unlawful Activities (Prevention) Act, 1967 (UAPA). Further, section 2(1)(k) of the UAPA mentions that 'terrorist act' has the meaning assigned to it in section 15, and the expressions 'terrorism' and 'terrorist' shall be

construed accordingly. An act of violence that is covered under section 15 of UAPA is an act of terror.

(d) to (e): Government has zero tolerance policy against terrorism. Close and effective coordination mechanism exists between intelligence and security agencies at the Centre and the State level. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with the central / state Agencies concerned.

National Investigation Agency (NIA) has been strengthened for investigation of terrorism related cases. States have raised Special Forces to deal with terror incidents and Central Armed Police Forces & National Security Guards have also been stationed at different locations to assist the States in dealing with such incidents. The Central Agencies have been organising capacity building programmes for the States forces regarding intelligence sharing and investigation of terror cases.

The number of terrorist incidents has substantially reduced during 01.04.2009 till 30.06.2019 as compared to previous decade. Consequent to the adoption of the policy of zero tolerance against terrorism, Security

Forces have been taking effective and continuous action in countering terrorism, resulting in corresponding change in the number of such incidents. The number of terrorist incidents in the Hinterland during the last decade as compared to the previous decade have reduced by 70% from 71 to 21 and the number of terrorist incidents in Jammu & Kashmir have reduced by 86% i.e. 23,290 to 3187.

Further, as compared to the corresponding period of 2018, the first half of this year has witnessed a reduction of 28% in terrorists initiated incidents and an increase of 59% in actions initiated by the Security Forces against terrorists in Jammu & Kashmir.
